

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

FRIDAY, THE THIRTEENTH DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 20149 OF 2024**

**Between:**

Aishwariya Builders and Developers, Situated at H.No.8-11-194/ 17 and 195/1/505, Sanathnagar, P.V.Enclave, Old Boinpalli, Secunderabad. Rep by its Director, S. Durga Prasad S/o. late Sri L.Gangadhar Rao, Aged about. 50 Years, Occ. Business. R/o. Mohanpally, Secunderabad.

**...PETITIONER**

**AND**

1. N.Kesava Reddy, S/o N.Subba Reddy, Aged about 62 years, R/o Villa No.204, Aparna County, Miyapur, Hyderabad -500049.
2. State Bank of India, Stressed Assets Management Branch - II, D.No.3-4-1013/A, First Floor, TSRTC Bus Station, Community Eminity Center, Kachiguda, Hyderabad -500027 Rep by its Authorized officer.
3. M/s Kesava Educational Society, D.No.4-72-1, New Postal Colony, Near Venkataramana Colony, Kurnool Town and District, Andhra Pradesh, Rep. by its Its Authorized Signatory.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ, direction or directions, more particularly in the nature of writ of mandamus declaring the action of DRT-I in not disposing off the S.A.No.18/2023 pending before it, as per the direction granted by this Hon'ble Court in W.P.No.11347 of 2021 dated 12/12/2022, as illegal, arbitrary and consequently, direct the DRT-I to advance the date of hearing of the present S.A. from 17/9/2024 to today or any nearest date and to dispose of the matter as per orders in W.P.No.11347 of 2021 dated 12/12/2022, in the interest of justice .

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the DRT-I to advance the date of hearing of the present S.A. from 17-09-2024 to today or any nearest date and to dispose of the matter as per orders in W.P.No.11347 of 2021 dated 12/12/2022, in the interest of justice.

**Counsel for the Petitioner: SRI SHARAD SANGHI**

**Counsel for the Respondent No.2: SRI MARUTHI JADHAV, APPEARS FOR  
PEARL LAW ASSOCIATES**

**Counsel for the Respondent No.1 and 3: ----**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No.20149 of 2024**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Sharad Sanghi, learned counsel appears for the petitioner.

2. Mr. Maruthi Jadhav, learned counsel appears for Pearl Law Associates, for respondent No.2.
3. With the consent of the learned counsel for the parties, the matter is heard finally.
4. In this Writ Petition, the petitioner *inter alia* seeks a direction to the Debts Recovery Tribunal-I, Hyderabad, to dispose of Securitization Application No.18 of 2023 pending before the Debts Recovery Tribunal-I, Hyderabad, in a time bound manner.
5. We have heard the learned counsel for the parties.
6. The aforesaid Securitization Application is pending since 2023. Learned counsel for respondent No.2 submits that respondent No.2 has no objection, if a direction is given to the

Debts Recovery Tribunal-I, Hyderabad, to decide the aforesaid Securitization Application in a time bound manner.

7. In the facts and circumstances of the case and taking into account the fact that the aforesaid Securitization Application is pending for the past more than a year, the Debts Recovery Tribunal-I, Hyderabad, is directed to decide the aforesaid Securitization Application by a speaking order within a period of four (4) months from the date of receipt of a copy of this order.

8. Accordingly, the Writ Petition is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/-N. SRIHARI  
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. The Authorized officer, State Bank of India, Stressed Assets Management Branch - II, D.No.3-4-1013/A, First Floor, TSRTC Bus Station, Community Eminity Center, Kachiguda, Hyderabad -500027.
2. The Authorized Signatory, M/s Kesava Educational Society, D.No.4-72-1, New Postal Colony, Near Venkataramana Colony, Kurnool Town and District, Andhra Pradesh.
3. One CC to Sri Sharad Sanghi, Advocate [OPUC]
4. One CC to M/s Pearl Law Associates, Advocates[OPUC]
5. Two CD Copies

T J  
GJP

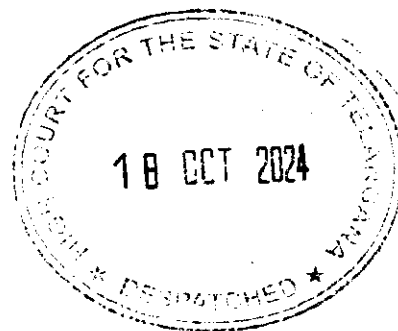
§

**HIGH COURT**

**DATED:13/09/2024**

**ORDER**

**WP.No.20149 of 2024**



**DISPOSING OF THE WRIT PETITION**

**WITHOUT COSTS**

*⑧ Copies*

*Sms  
7/10/24*